financed, jointly by the N.C.R. Planning Board and the State Government. The following two schemes in Bareilly have been supported by the NCR Planning Board:

Written, Answers

(i) Rampur Road Residential Scheme

The scheme envisages proposals for acquisition of 50ha of land at a cost of Rs. 8.575 crores in the first phase with a provision for 2,200 plots and 22 Group Housing plots to accommodate 4000 dwelling units.

(ii) Rampur Road Transport Nagar

This scheme envisages acquisition of 28ha of land at a cost of Rs. 3.15 crores with a provision for 268 transport agencies. 30 commercial plots, parking for 275 trucks and 60 shops in addition to two dormitories. Moreover, 16 more plots for facilities such as way-bridge, Railway station etc., are also proposed to be provided.

[English]

Urban Problems

1598. PROF. RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

- (a) the action being taken by the Government to check the high rate of population growth and to reduce the number of people migrating from villages to cities:
- (b) the State-wise amount spent by the Government during the last three years under the Nehru Rojgar Yojana and the number of unemployed who have been made self-dependent;
- (c) whether the Government have formulated any scheme to alleviate the rising urban unemployment :
- (d) if so, whether the Government have ascertained the number of urban unemployed :
 - (e) if so, the details thereof:
- (f) the achievements made so far under the sanitation, rehabilitation schemes eradication of slums and development of Jhuggi-Jhopris: and
- (g) the scheme launched for solving the housing problem in the cities $^{\circ}$

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (g). The information is being collected and will be laid on the Table of the Sabha.

Restoration of 1/3rd Commuted Portion of Pensions

1599. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government have since studied the Supreme Court judgement dated December, 15, 1995

regarding restoration of 1/3rd commuted portion of the pension in the case of those Central Government employees who had opted for lumpsum payment of admissible pro-rata pension at the time of their absorption in Public Sector Undertakings;

- (b) if so, the decision taken in the matter;
- (c) if not, the time by which it is likely to be decided;
- (d) whether these Government employees are being presently denied the benefit of Central Government Health Scheme (CGHS); and
- (e) the steps proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BALASUBRAMONIYAN): (a) and (b). Yes, Sir, The question of implementation of the Supreme Court Judgement dated 15.12.1995 in the writ petition No. 11855/85 for restoration of 1/3rd commuted portion of pension in the case of those Government Servants who had opted for lumpsum payment of admissible pro-rata pension at the time of their absorption in Public Sector Undertakings is under consideration of Government in consultation with the concerned authorities and a decision in the matter would be taken at an early date.

- (c) Orders will be issued as soon as a final decision is taken in the matter.
- (d) and (e). Do not arise in view of reply at (b) above.

Night Duty Clerk

1600. SHRI UDAYSINGRAO GAIKWAD : Will the PRIME MINISTER be pleased to state:

- (a) whether large number of clerks are functioning in night in some offices of Government of India, particularly in Delhi:
- (b) the particulars of such offices, mode of recruitment adopted by them, he nature of duty and scales of pay:
- (c) whether all clerks deputed on night duty either under Union or State Government have been provided residential telephones by their respective offices;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) and (b). The information regarding the number of clerks (LDCs / UDCS etc.) deployed on night duty in Central Secretariat and allied